

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of June, 2020

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
29.6.2020 Monday At 10.30 A.M. Transmission Tariff Petitions	1.	353/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Asset-a: 220 kV Allahabad-Rewa Road D/C Transmission line Ckt-1, Asset-b: 220 kV Allahabad-Rewa RoadD/C Transmission line Ckt-II, Asset-c: LILO of 220 kV Modipuram Nara transmission line, Asset-d: LILO of 220 kV Modipuram-Simbholi transmission line, Asset-e: 220 kV Allahabad-Phulpur S/C transmission line and Asset-f: 220 kV S/C Meerut-Shatabdinagar transmission line under transmission system associated with 220 kV System Strengthening Scheme in UP in Northern Region.
	2.	103/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for 2x1500MVA 765/400kV ICT's along with associated bays at Srikakulam Pooling station under Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA generation projects in Srikakulam Area -part-C in Southern Region and Eastern Region.
	3.	143/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 ASSET I: Neelamangla-Yelahanka (39.006 KM) OPGW Fibre Communication link of Central Sector along with associated communication equipment under project Fibre Optic Communication system in lieu of existing ULDC Microwave links in Southern Region.
	4.	171/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: Loop in Portion of LILO of Kadapa-Hindupur 400kV D/c line (both circuits) at NP Kunta Sub-station along with associated bays, Asset-2: Loop out Portion of LILO of Kadapa-Hindupur 400kV D/c line (both circuits) at NP Kunta Sub-station along with associated bays Asset-3: 02nos of 220kV Line bays (Bay No 217 & 218) at NP Kunta sub-station and Asset-4: 4 Nos of 220 kV line bays (Bay No. 213,214 219 & 220) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part B (Phase-II).
	5.	248/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Transmission Asset 2 nos of 240 MVAR, 765kV Switchable Line Reactors (6x80MVAR, 765kV, 1-Ph Shunt Reactor), along with Reactor Bays & 2 Nos 765kV Line Bays excluding PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap" at 765/400kV Kurnool S/s under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora- Warangal and Chilakaluripeta-Hyderabad - Kurnool 765kV Link".
	6.	254/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: URTDSM System Control Center Equipment, PMU's and associated equipment's) integrated and commissioned at SRLDC & SLDCs of Southern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM).

	7.	494/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: OPGW Fibre Links(98.484 k.m) Hoody-Yelahanka LILO Point of Nelamangala-Hoody, Hoody-HSR(KPTCL), Peenya-NRS-Hebbal(KPTCL),Hoody-HAL(KPTCL), LILO of Pondy-Sriperambadur to SV Chatram (TANTRANSCO,LILO of Neyveli TS-11-Neyveli TS-1 to NNTPS, Salem(PG) - Salem(TNEB), Sriperambadur (PG)-Sriperambadur (TNEB) and Asset 2: Salem PS (Dharmapuri) Madhugiri (Tumkur) OPGW Link (246.197 Kms) under Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region.
	8.	87/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: 1 no. 500 MVA 400/220kV Transformer along with associated bays at NP Kunta Sub-station, Asset-2: 02 nos 220kV Line bays (Bay No 210 & 212) at NP Kunta Sub-station and Asset-3: 02 nos 220kV Line bays (Bay No 209 & 211) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III)
	9.	113/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: Banaskantha-Chittorgarh 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both ends, 765/400 kV Banaskantha (New) S/S along with 765/400 KV ICT -1 & 2, 765 kV, 330 MVA Bus reactor & 400 kV, 125 MVA Bus reactor alongwith bays and Asset 2: Banskantha-Sankhari 400 kV D/C line along with associated bays at both ends under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B for tariff block 2014-19 period.
	10.	172/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1:765kV D/C Bhuj Pool Sub-station-Banaskantha TL along with associated Bays & 2x330 MVAR Switchable Line Reactors at both ends along with bays, Asset-2: 765kV Bhuj Pool Sub-station (New) along with 2 Nos. 1500MVA, 765/400 kV ICTs, 1 No. 765kV Bus Reactor, 2 No. 500MVA 400/200kV ICTs and 1 no. 400kV Bus Reactor alongwith associated bays under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C for tariff block 2014-19 period.
30.6.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	345/MP/2020	TPL	Petition under Section 94(1)(f) of the Electricity Act read with Regulation 103 of the CERC (Conduct of Business) Regulations 1999 seeking review of the PoC Order dated 06.03.2020 in Petition No. L-1/44/2010-CERC.(On admission)
	2.	470/MP/2019	ATL	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving:- (a) Section 79(1) (c) and (f) of the Electricity Act, 2003; read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.9.2015 executed between the Petitioner and the Long-Term Transmission Customers; read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (On admission) .
	3.	62/MP/2020	PSEPL	Petition under Section 79 (1) (b), Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements dated 4.8.2016 entered into between the Petitioner Parampujya Solar Energy Private Limited seeking directions to NTPC Limited to act in accordance with the said Article 11 of the Power Purchase Agreements and accepting the impact of Force Majeure events and thereby extend the Scheduled Commissioning Date of the Project of the Petitioner (On admission) .
	4.	217/MP/2016	TPCIL	Petition seeking compensation under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between the Petitioner and the distribution Companies in the States of Andhra Pradesh and Telangana.

5.	183/MP/2015	MEPL	Petition for adjudication of disputes over an increase in tariff sought by the petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees.
6.	367/MP/2019	APNRL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 30.04.2019 read with corrigendum dated 29.5.2019 passed in Petition No. 255/MP/2017; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed by the Commission in Petition No. 255/MP/2017
7.	463/MP/2014 With IAs No.39/2019 & 40/2019	GMRVPL	Petition under Section 79 (1) (f) of the Electricity Act.2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of the PPA (IA.No. 39/2020 has been filed for amendment of the Petition and IA No. 40/2019 has been filed for brining on record additional documents.)
8.	71/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis a-vis USD pursuant to Appellate Tribunal for Electricity's Judgment dated 18.1.2019 in Appeal No. 202 of 2016
9.	308/MP/2019	KTCL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking an extension in the Scheduled Commercial Operation Date along with compensatory and declaratory relief under the Transmission Services Agreement dated 14.03.2016 on account of Force Majeure and Change in Law events.
10.	47/MP/2019	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of Safeguard Duty as an event under 'Change in Law'.
11.	191/MP/2019	NETCL	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the CERC (Terms and conditions of tariff) Regulations, 2014 seeking relaxation of operations and maintenance norms specified under 29(4) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

By order of the Commission
Sd/-
(T.D. Pant)
Dy. Chief (Legal)
27.6.2020